

ITEM NO.15

COURT NO.5

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) Nos.12012-12013/2023

(Arising out of impugned final judgment and orders dated 02-03-2023 in CRLMC No. 962/2023 & 09-05-2023 in CRLMA No. 12378/2023 passed by the High Court Of Delhi At New Delhi)

SONU AGNIHOTRI

Petitioner(s)

VERSUS

CHANDRA SHEKHAR & ORS.

Respondent(s)

(IA No. 185101/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 185103/2023 - EXEMPTION FROM FILING O.T., IA No. 185111/2023 - INTERVENTION/IMPLEADMENT & IA No. 235605/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Sagar Suri, Adv.
Mr. Anil Kumar Mishra, AOR

For Respondent(s) Mr. Shiv Mangal Sharma, Adv.
Ms. Nidhi Jaswal, Adv.
Ms. Sanjivini Mishra, Adv.
M/S. Aura & Co., AOR

Mr. Rajat Nair, Adv.
Mr. M K Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The impleadment application (IA No.185111/2023) is allowed as certain practice direction of the Delhi High Court requires to be examined for effective adjudication of these matters. Let the Delhi High Court through the Registrar General to be impleaded as a party

respondent in this appeal. Cause title may be amended for this purpose and notice be served upon the Registrar General of the Delhi High Court.

The application for filing the additional documents registered as IA No.235605/2023 is also allowed.

Hearing of these appeals may be expedited.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR